

Court No. - 2

**Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 452
of 2022**

Petitioner :- Jyoti Rajpoot

**Respondent :- State Of U.P. Thru. Prin. Secy. Social
Welfare Civil Deptt Govt. Of U.P. Lko. And Others**

Counsel for Petitioner :- In Person

Counsel for Respondent :- C.S.C., Namit Sharma

Hon'ble Devendra Kumar Upadhyaya, J.

Hon'ble Shree Prakash Singh, J.

Sri Anand Kumar Singh, learned State counsel, on the basis of instructions received from Additional District Magistrate, Lucknow, the District Social Welfare Officer, Lucknow and the District Probation Officer, Lucknow, has submitted that so far as the old lady named Anjali Devi is concerned, with much persuasion, she has been shifted to Old Age Home run by the State.

In our earlier order dated 29th July, 2022, we had already expressed our concern about reported deficiency in implementation of "Maintenance and Welfare of Parents and Senior Citizens Act, 2007" and the rules framed thereunder, in district Lucknow.

Sri Anand Kumar Singh has stated, on the basis of instructions received from the aforesaid officers, that various steps have been taken for appropriate implementation of the aforesaid Act and rules made thereunder. We, thus, require the Additional District Magistrate, Lucknow to file an affidavit regarding the steps which have been taken or are proposed to be taken for proper implementation of the aforesaid Act within three weeks.

We further direct that affidavit to be filed under this order shall be sworn by the Additional District Magistrate, Lucknow and shall be prepared in consultation with other two officers namely District Social Welfare Officer, Lucknow and the District Probation Officer, Lucknow.

In deference to the order dated 29.07.2022, the Additional District Magistrate, Lucknow, District Social Welfare Officer, Lucknow and District Probation Officer are present.

List this case on 13th September, 2022. Officers present today need not appear again unless called for.

We also require that the affidavit to be filed under this order shall also reflect upon the condition of the Old Age Home run by the State and for the said purpose, a report shall be submitted by the District Welfare Officer, Lucknow which shall form part of the affidavit to be filed before this Court, as observed above.

Order Date :- 23.8.2022

A.Kr*